

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

Application No.125 of 2022

Korattur Lake Protecting People's Movement
Represented by Mr.S.Sekaran Regd. No. 189/2018
Secretary,
Registered Office at:
No.03, Duraisamy 1st Street,
Korattur, Chennai-600080.

... Applicant

...Vs...

1. State of Tamil Nadu,
Rep. by its Secretary to Government,
Municipal Administration Urban & Water Supply Department,
Secretariat, Rajaji Road, Chennai Port Trust,
Chennai-600009. And 10 others

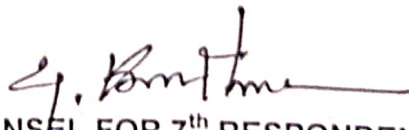
... Respondents

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It is certified that all the documents contained in the annexure are true copies.

Date: 16.04.2023


COUNSEL FOR 7th RESPONDENT

1

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

Application No.125 of 2022

KORATTUR LAKE PROTECTING PEOPLE'S MOVEMET
Represented by Mr.S.Sekaran Regd. No. 189/2018
Secretary,
Registered Office at:
No.03, Duraisamy 1st Street,
Korattur, Chennai-600080.

..... Applicant

...Vs...

1. State of Tamil Nadu,
Rep. by its Secretary to Government,
Municipal Administration Urban & Water Supply Department,
Secretariat, Rajaji Road, Chennai Port Trust,
Chennai-600009
2. State of Tamil Nadu,
Rep. by its Secretary to Government
Public Works Department
Fort St George, Chennai-600001
3. The District Collector
Chennai Collector
Chennai District.
4. The commissioner,
Greater Chennai Corporation
Ripon Building Sydenhams Road ,
Periyamet,
Chennai-600003

Page No.:1
Corns:

R. Bhavathi
BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 058

5. Chennai Metropolitan Water supply and Sewerage Board

Rep. by its Managing Director,
No.1 Pumping Station Road, Cinthatiripet.
Chennai-600002

6. Tamil Nadu Pollution Control Board

Rep by its Chairman,
76, Anna Salai, Guindy,
Chennai -600032

7. SIDCO Industrial Estate

Rep by its Managing Director ,
Ambattur, Chennai North
Chennai - 600098

8. Tube Investment of India Ltd.

Rep by its Managing Director
Unit TIDC India,
Postbag No. 11
MTH Road, Ambattur
Chennai – 600053

9. Universal Engineers Chennai Pvt. Ltd

Rep by its Managing Director
No. 1 A, North Phase
SIDCO Industrial Estate, Ambattur
Chennai- 6000098

Page No.:2

Corns:

R. Shrinani

BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 053

10. Godrej & Boyce Mgf.co. Ltd
Rep by its Managing Director
Godrej Road,
SIDCO Industrial Estate, Ambattur
Chennai- 6000098

11. M/s AAVIN
Rep by its Join Managing Director,
Plot No. 29 & 30 , SIDCO Industrial Estate
Ambattur, Chennai – 600098

.... Respondents

STATUS REPORT FILED BY THE 7th RESPONDENT

I, R.Bharathi, W/o Thiru. A.John Beskie, Hindu aged about 41 years, having office at Tamil Nadu Small Industries Development Corporation Limited, Ambattur Industrial Estate, Chennai - 600 058 do hereby solemnly affirm and sincerely state as follows:

1. I state that I am working as the Branch Manager, Ambattur, Chennai -600 058 in the Tamil Nadu Small Industries Development Corporation Ltd., (herein after referred to as TANSIDCO) and as such I am well acquainted with the facts and circumstances of the case from the available records, I submit that I am swearing this Status Report on behalf of 7th Respondent.
2. I submit to state that the industrial Estate, Ambattur measuring an extent of 1167.04 acres comprising of 1800 units is maintained by a Special Purpose Vehicle namely M/s Chennai Auto Ancillary Industrial Infrastructure Up-gradation Company (CAAIUC). M/s Chennai Auto Ancillary Industrial Infrastructure Up-gradation Company is maintaining

Page No.:3

Corns:

R.Bharathi
BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 058

a road of length 42 Kms with manholes of 1145 Nos. and the storm water drains for a length of 80 Kms. M/s CAIIUC has established and is operating 3 Mega liters per day(MLD) sewage treatment plant in South phase and 2 Mega liters per day(MLD) sewage treatment plant in the North Phase for treating the sewage water collected from the Industrial units of Ambattur Estate.

3. I submit to state that the land measuring an extent of 1 acre adjacent to 2 Mega liters per day(MLD) sewage treatment plant (STP) was allotted to M/s Ambattur Industrial Estate Manufacturers Association (AIEMA) by TANSIDCO on 30 years lease basis for setting up of Common Effluent Treatment Plant and M/s AIEMA was permitted to sub-lease the land to M/s JBR Technologies Pvt.Ltd, Ludhiana for setting up of Common Effluent Treatment Plant and is now functioning from July 2019.The unit of M/s.JBR Technologies Pvt. Ltd has provided the common effluent treatment plant of 200 Kilo liters per day (KLD) capacity with Zero liquid discharge(ZLD) for treating trade effluent from the member electroplating and allied units (Phosphating, Pickling etc.,).Presently the Common effluent treatment plant(CETP) is collecting the trade effluent from the member units located in the TANSIDCO Industrial Estate through dedicated tanker Lorries and all the 178 electro plating industries have made the agreement with M/s.JBR Technologies Pvt. Ltd for disposal of trade effluent.
4. At present M/s.JBR Technologies Pvt. Ltd has provided the single stage Reverse Osmosis(RO) system followed by Mechanical evaporator and RO permeate is not reusable to industries because RO permeate doesn't meet out the quality of water to recycle in the electroplating units. The RO reject is further treated in the evaporator. The sludge generated from the treatment system is being collected in the sludge drying beds and the same is disposed to the Tamil Nadu Waste Management Limited, Gummidipoondi. CETP has entered into an agreement with Tamil Nadu Waste Management Limited on 25.09.2019 to dispose the solid waste.

Page No.:4
Corns:

R. Khanna
BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 058

5. It is informed that during the year 2016, the Korattur People's Welfare & Awareness Trust had filed an application before the Hon'ble National Green Tribunal (SZ) in application no.268 of 2016 with a prayer to restrain untreated effluent from industries directly letting into the Korattur Lake through the canals or in any manner. The Hon'ble National Green Tribunal in its order dated 13.12.2016, directed the District Administration, Revenue Dept, Public Works Department(PWD) & Tamil Nadu Pollution Control Board(TNPCB) to plug the passage created for the purpose of sending the trade effluent to Korattur Lake. Based on it, the Public Works Department(PWD) has plugged the said culverts in the Eastern and Western end of the Korattur Lake in December 2016. Later, in the matter of application no.268 of 2016 (SZ), Korattur people's welfare & awareness trust, Chennai Vs Government of India, rep. by its Secretary, & Others, the Hon'ble National Green Tribunal vide its order dated 12.12.2019 has constituted the joint committee, consisting of (1) Principal Secretary for Urban Development Department, (2) Secretary, Public Works Department, (3) District Collector, Chennai, (4) Commissioner, Greater Chennai Corporation, (5) Senior Official of Metropolitan Water Supply & Sewage Board, (6) Senior Scientist/ Officer of Central Pollution Control Board, (7) Senior Officer/Senior Scientist Tamil Nadu Pollution Control Board and (8) Indian Institutes of Technology(IIT), Chennai to consider the question involved in the matter and prepare an action plan to find a permanent solution for the issue and execution of the same with shorter time line.

The Hon'ble National Green Tribunal has directed the joint committee to prepare the short term and long term action plan and submit the interim report regarding the progress of the action taken and as directed by the Hon'ble Tribunal, the committee was constituted.

6. It is informed that the Korattur lake water is being contaminated with sewage water which is coming from upstream side from the villages and colony like Teachers colony, DTP Colony, MKB Colony, Sivananda Colony, Mangalapuram, Mannur, Pattaravakkam, Kachinankuppam, Periyar Nagar, TASS Estate, Padavattamman Estate and also by the residential pockets situated inside the Patrawakkam village of TANSIDCO Industrial Estate.

Page No.:5

Corns:

R. Ananthi

BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 058

7. I submit to state that the M/s. CAIIUC installed two Nos. STP, one at South Phase, Ambattur Industrial Estate with a capacity of 3 MLD and another at North Phase with a capacity of 2 MLD totaling 5 MLD and both are functioning. During the construction of storm water drain by the Greater Chennai Corporation at TANSIDCO Industrial Estate, Ambattur the sewage line crossings provided to the sewage manholes from individual units have been damaged by Greater Chennai Corporation and the water had been overflowing in to the storm water drains and later the damages caused by the Greater Chennai Corporation in the sewer lines were rectified by them. Further, M/s CAIIUC also had given sewer connections to the unsewered areas and hence it is ensured that all the units are connected to the STPs maintained by M/s CAIIUC.
8. It is also informed that TANSIDCO has requested the Government to give suitable direction to Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) to take over the entire sewage system including two Sewage Treatment Plants with land extent as is where condition from TANSIDCO for further operation and maintenance as Metro water may connect the surrounding unsewered area of Industrial Estate, Ambattur and other residential area sewage system with the existing Industrial Estate sewer system and make use of the 2 STPs in the Industrial Estate for treatment of sewage.
9. The units are being frequently monitored by TNPCB to ensure that no unit is letting effluent/ sewage in the storm water drain. The default units if identified are penalized and sealed and instructed to comply with TNPCB norms. It is informed that the 8th respondent M/s Tube Investments of India Ltd, Chennai -53 and 10th respondent M/s Godrej & Boyce Mgf.Co.Ltd are situated outside the TANSIDCO Ambattur Industrial Estate. The 9th respondent M/s Universal Engineers Chennai Pvt Ltd is located in the Plot No. 21 A and is connected with 2 MLD STP and is not discharging any raw sewage in the storm water drain. The unit is involved in manufacturing of railway coach parts and no trade effluent is generated from the unit during the manufacturing process. Hence, the petitioner's accusation about the 9th respondent that is wrong and the 9th respondent is not letting out any raw sewage or trade effluent into the storm water drain.

Page No.:6

Corns:

R. Shakti
BRANCH MANAGER
TANSIDCO INDUSTRIAL ESTATE,
AMBATTUR, CHENNAI - 600 058

10. I submit to state that the 11th respondent unit is located in the DP.No.29 & 30 (NP) measuring an extent of 47.25 acres in the Industrial Estate, Ambattur which was originally allotted to M/s Tamil Nadu Dairy Development Corporation Ltd.,(TCMPF) a limited company for setting up a factory for the manufacture of establishing a Dairy Unit vide TANSIDCO Allotment Order No.302702/SIC2/1972 dated 07.03.1973 and the plot was handed over to them on 12.07.1973 for setting up a factory for the manufacture of establishing a Dairy Unit. Subsequently, the change in name of the firm has been approved as M/s Tamil Nadu Co-operative Milk Producers Federation Ltd vide TANSIDCO Head Office letter No.4373/R4/99 dated 17.05.2001 and the sale deed has not been executed so far. The unit has provided a combined effluent treatment plant for the treatment of sewage and trade effluent and the treated trade effluent is partially reused for their industrial use and the remaining water is utilized for gardening and the surplus water is let out in the storm water drain and hence, notices have been served to revamp the ETP efficiently and continuously as per the standards of TNPCB and stop letting the waste water in the storm water drain and TCMPF has complied and stopped letting out of Waste Water in the storm water drain based on the notice.

Further, TANSIDCO and CAIIUC are also monitoring the Industrial units to ensure that no sewage / effluent is being let out in the storm water drain in the Industrial Estate, Ambattur.

It is therefore humbly prayed before this Hon'ble National Green Tribunal Court may be pleased to accept the reasons stated in this report and also request to dismiss the petition and pass suitable orders deemed fit by the Hon'ble National Green Tribunal.

R. Sathish
BRANCH MANAGER
 TANSIDCO INDUSTRIAL ESTATE,
 AMBATTUR, CHENNAI - 600 058

Solemnly affirmed at Chennai on
 this the 12th day of April, 2023 and
 signed her name in my presence

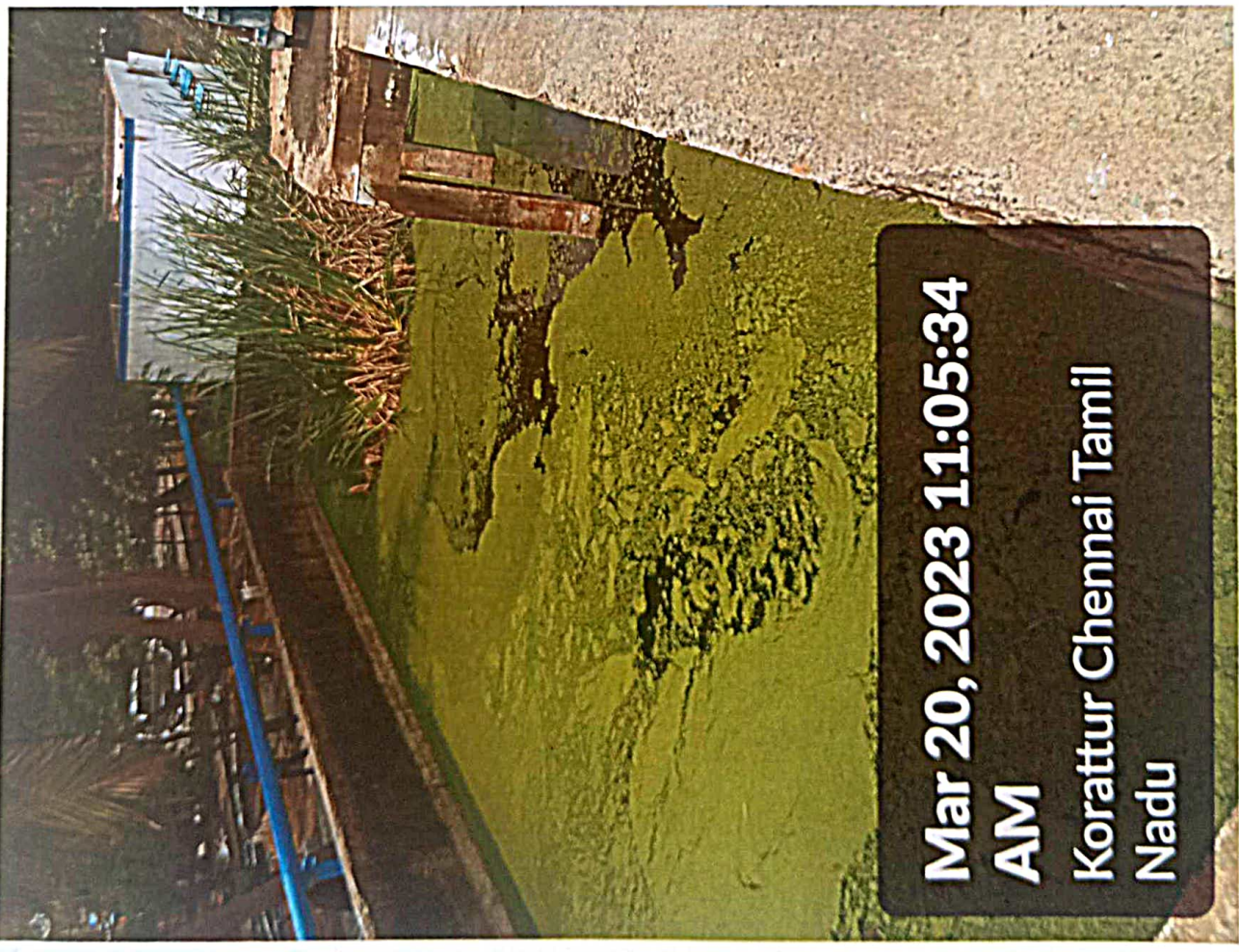
BEFORE ME
R. Sathish
ADVOCATE, CHENNAI

Page No.:7 & Last Page
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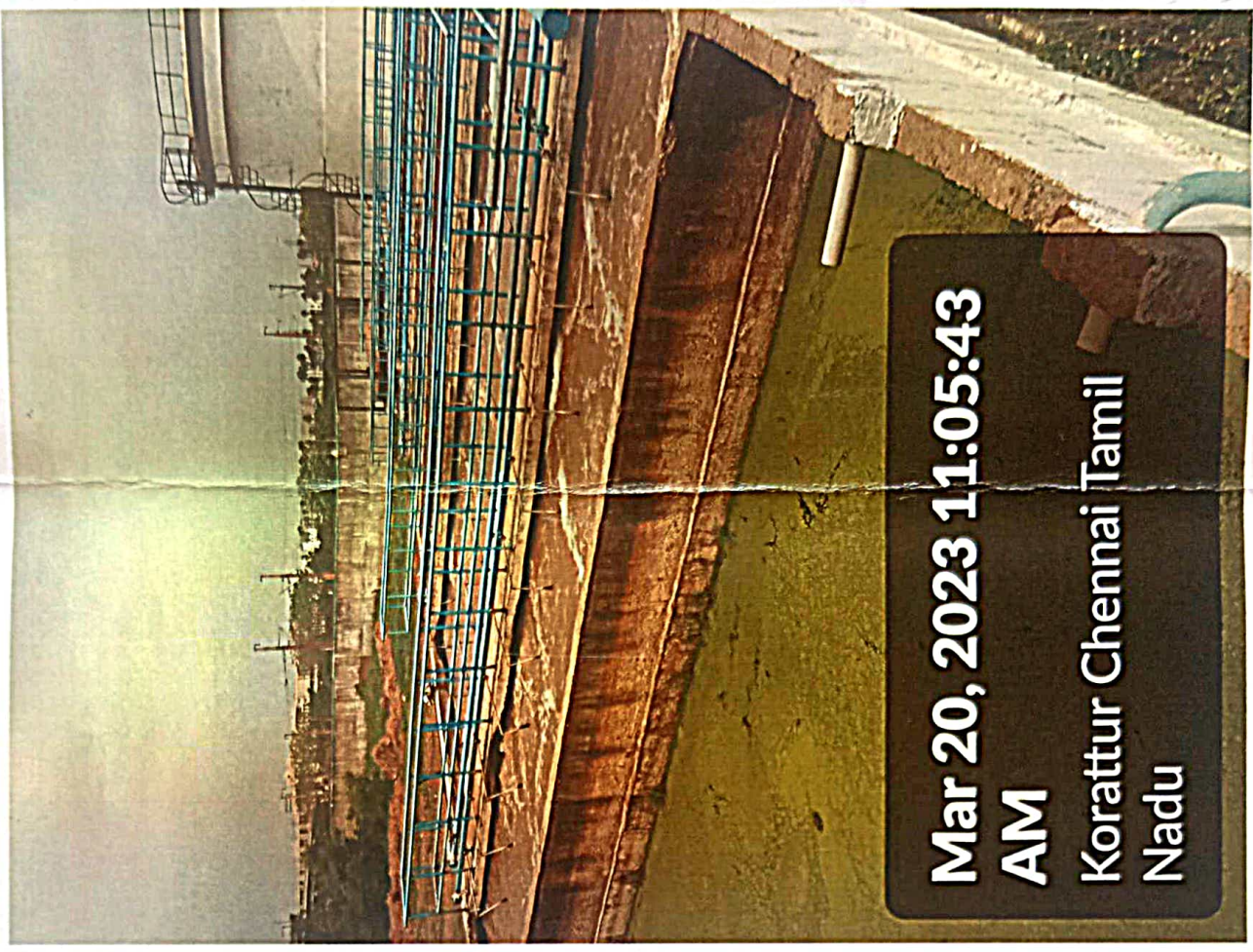
R.SATHISH
 Advocate (MS.7839/2022)
 No.6, Law chambers,
 High Court Buildings, Ch-104.

[Faint handwritten notes]

ETP - m/s. TCMPPF

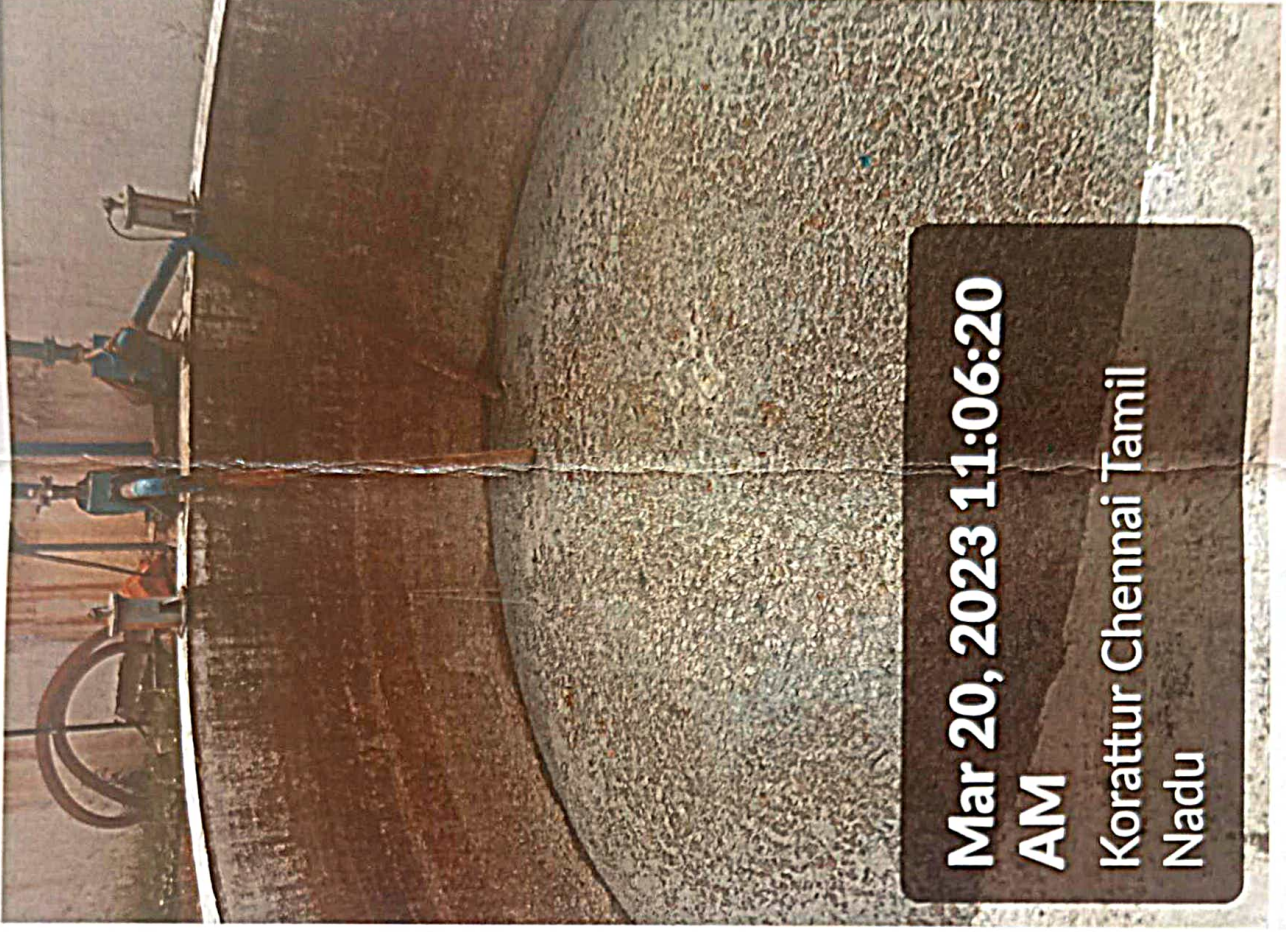


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Nadu

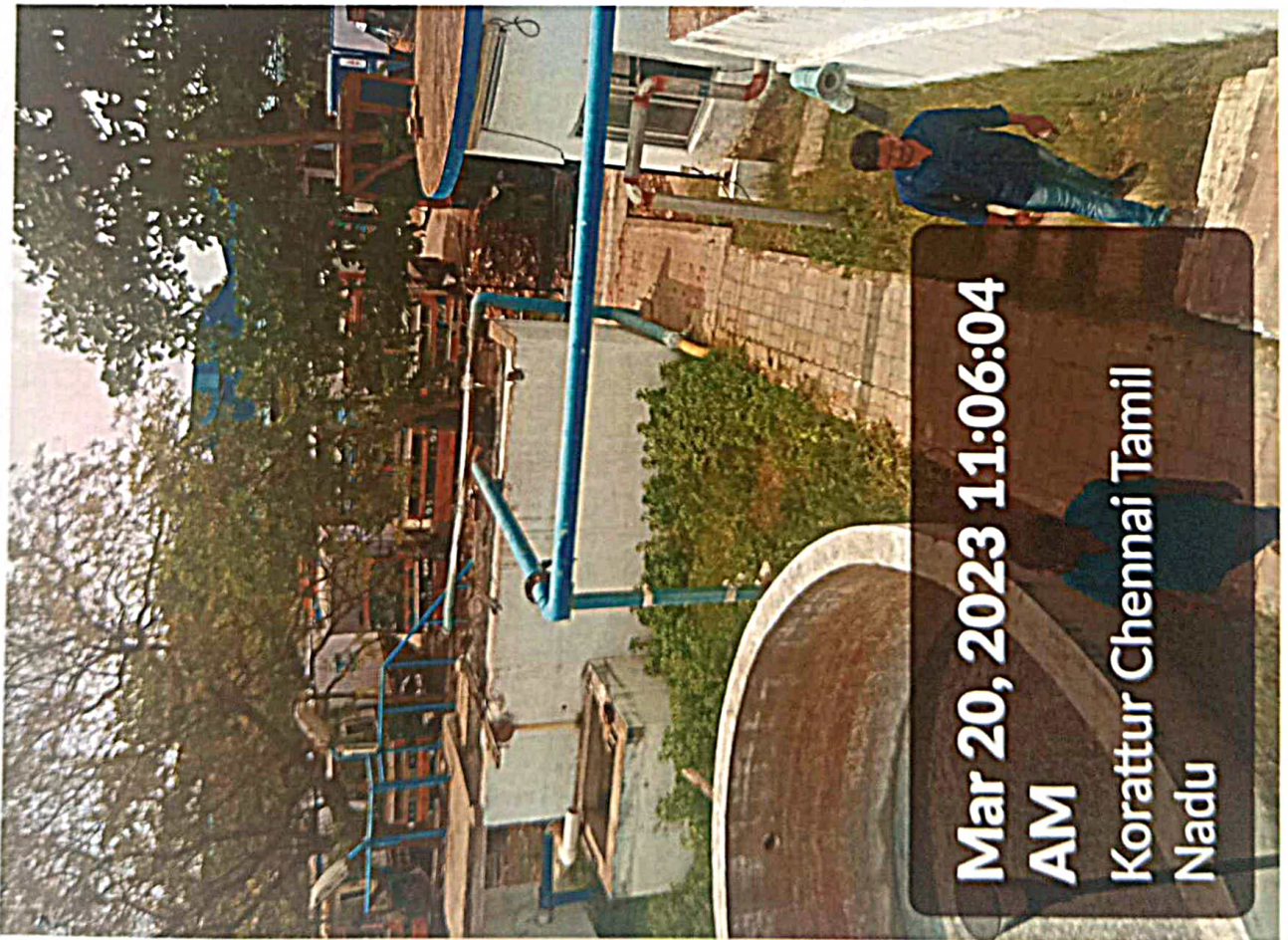


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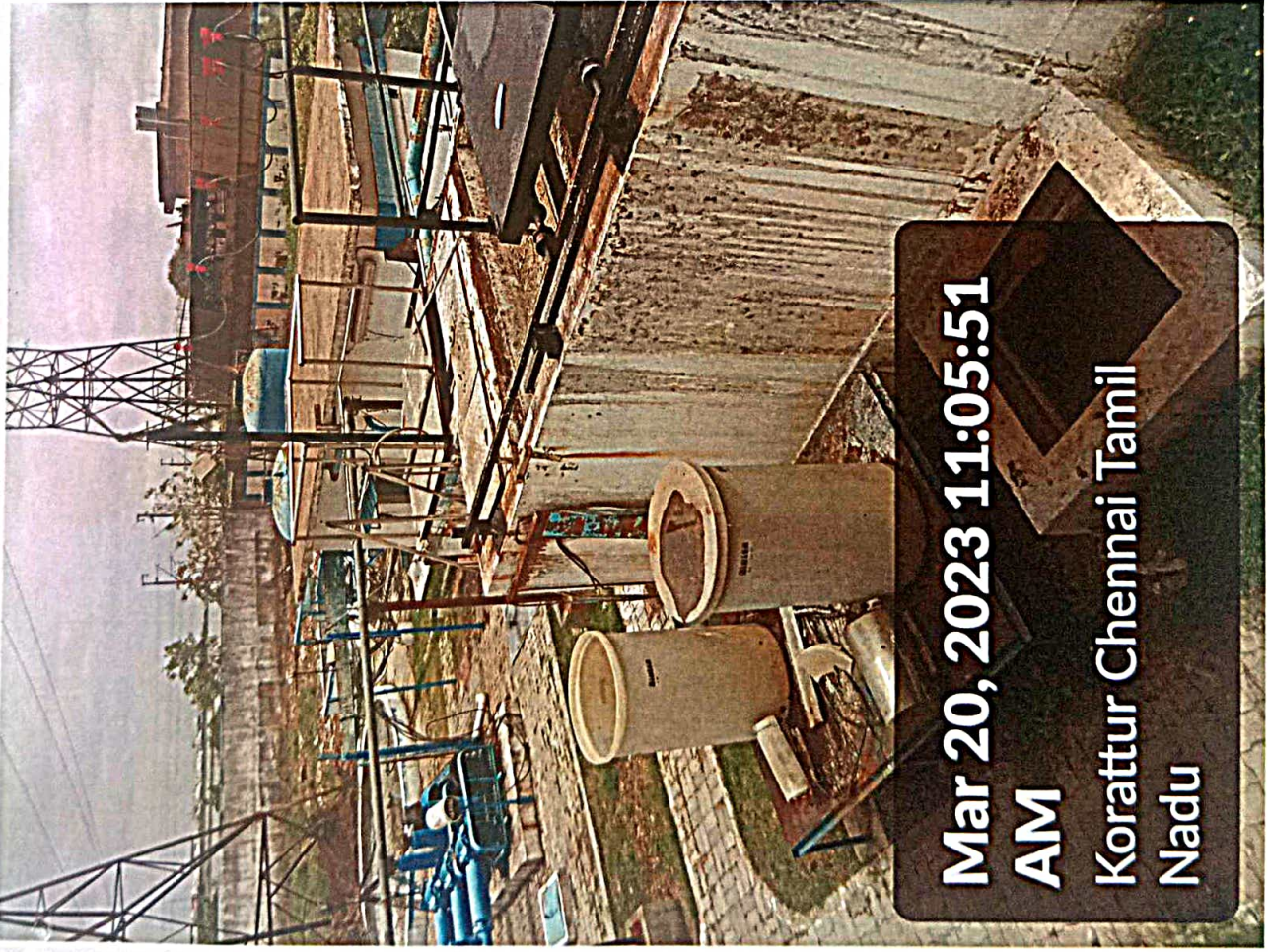


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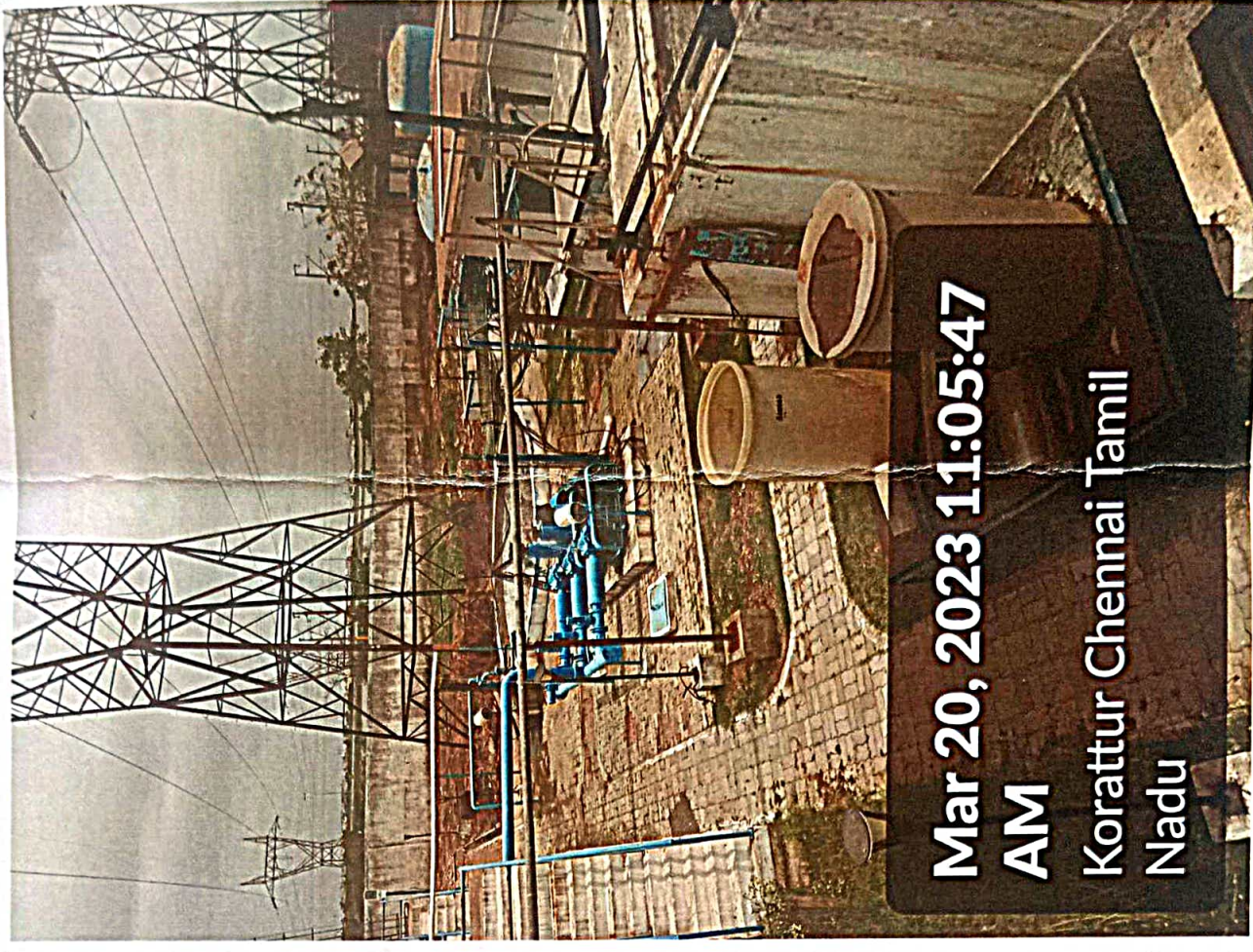


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ETP- m/s . TCM PF



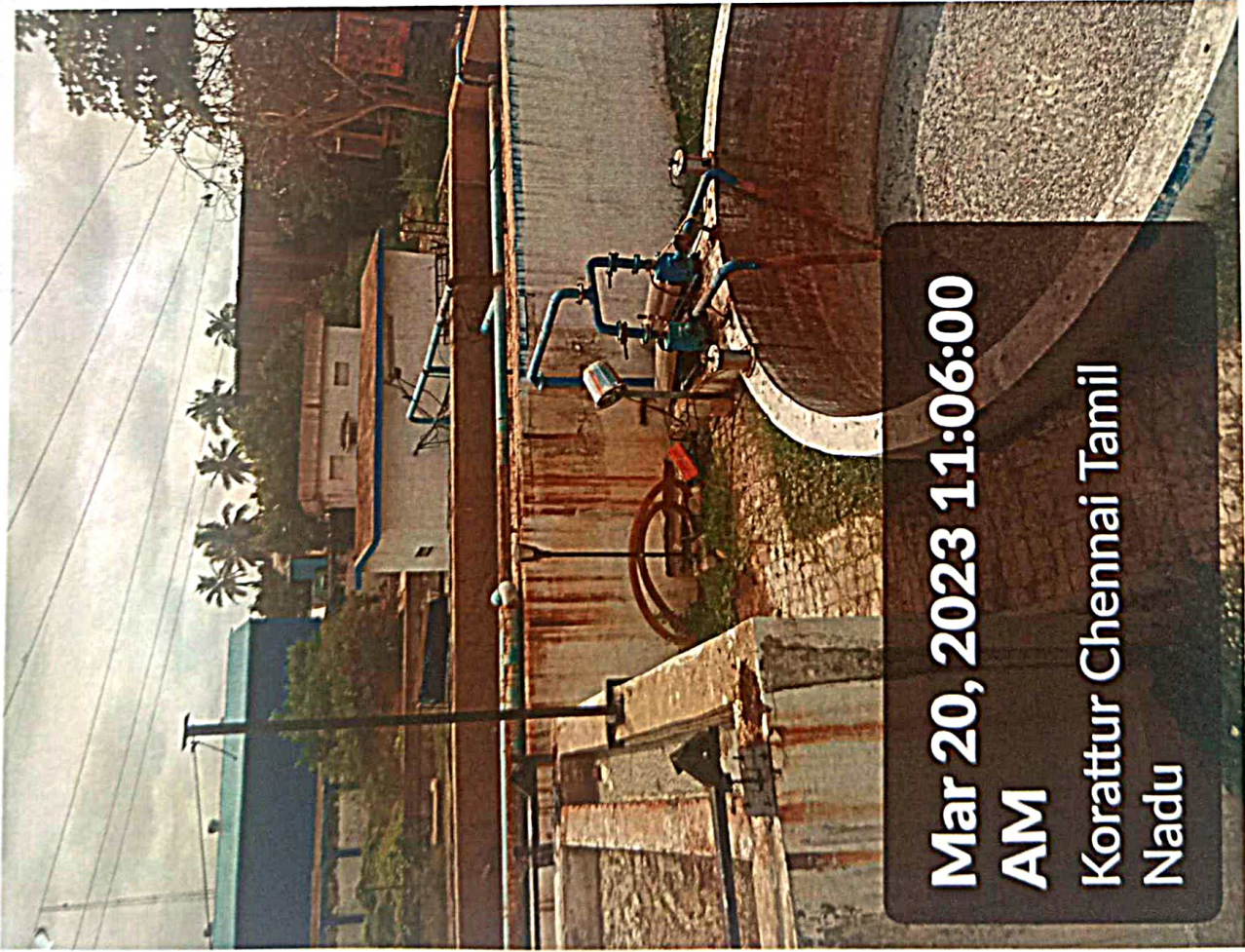
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Nadu



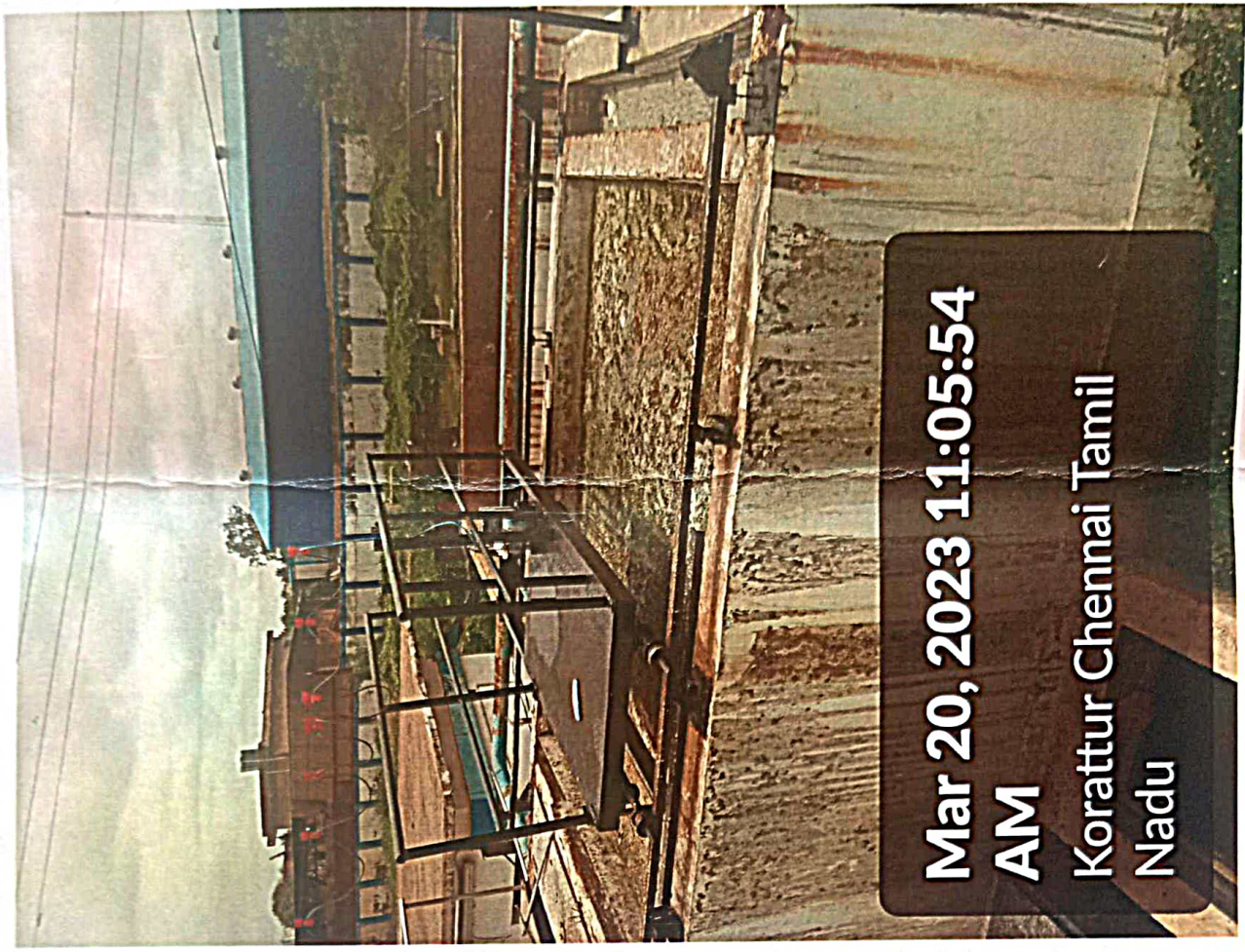
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Nadu

BTP - m/s . 7C MPF

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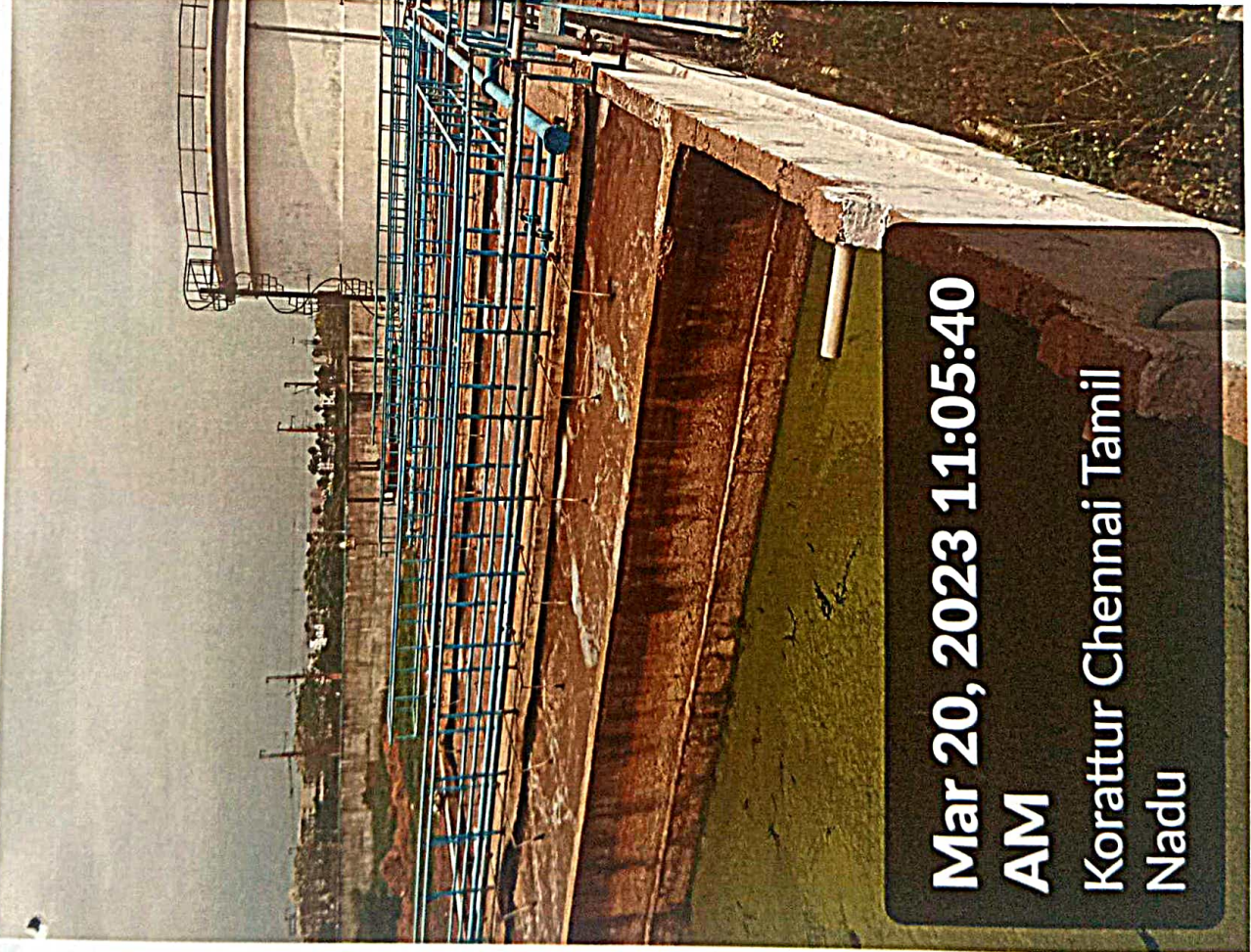


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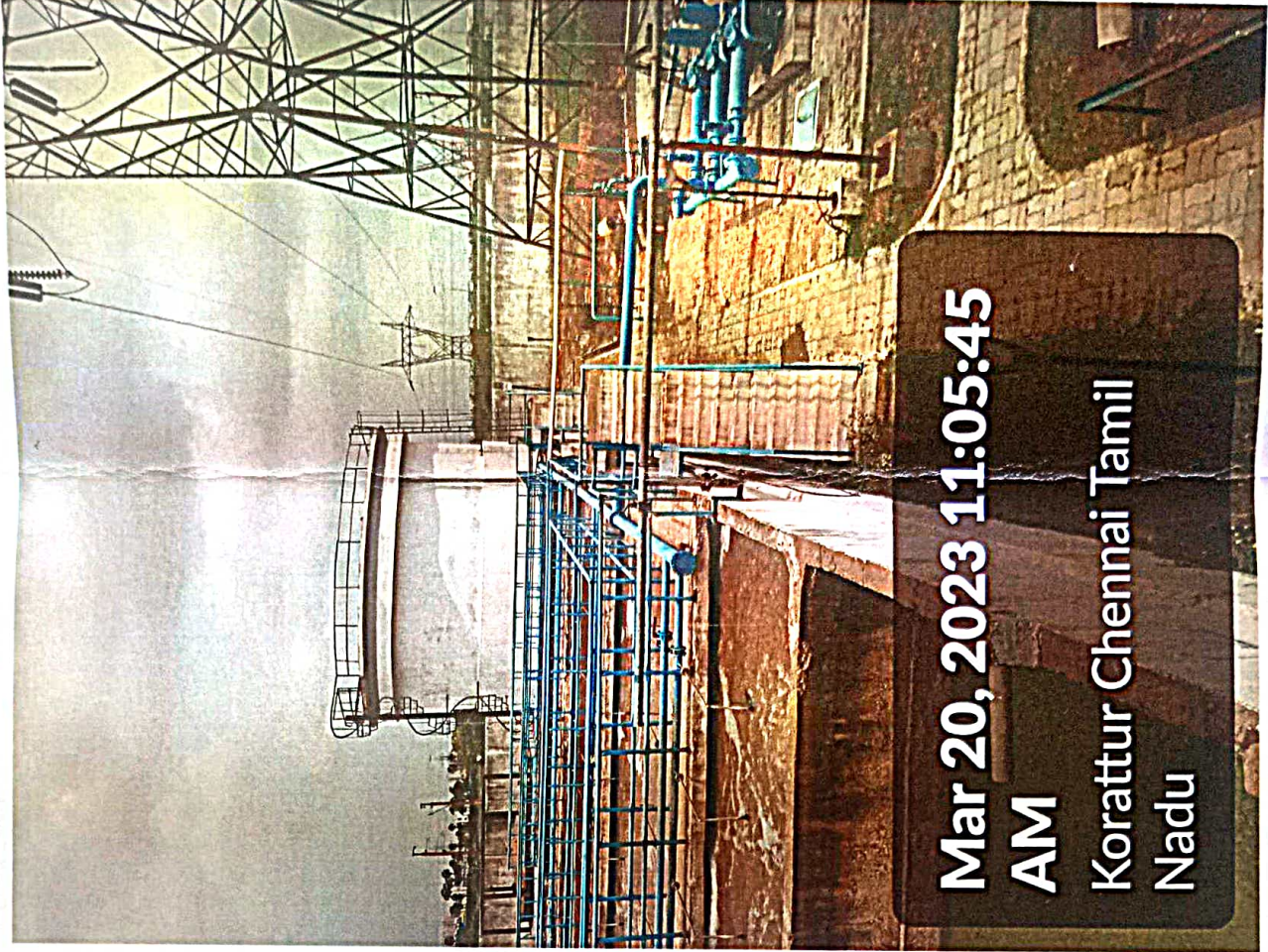


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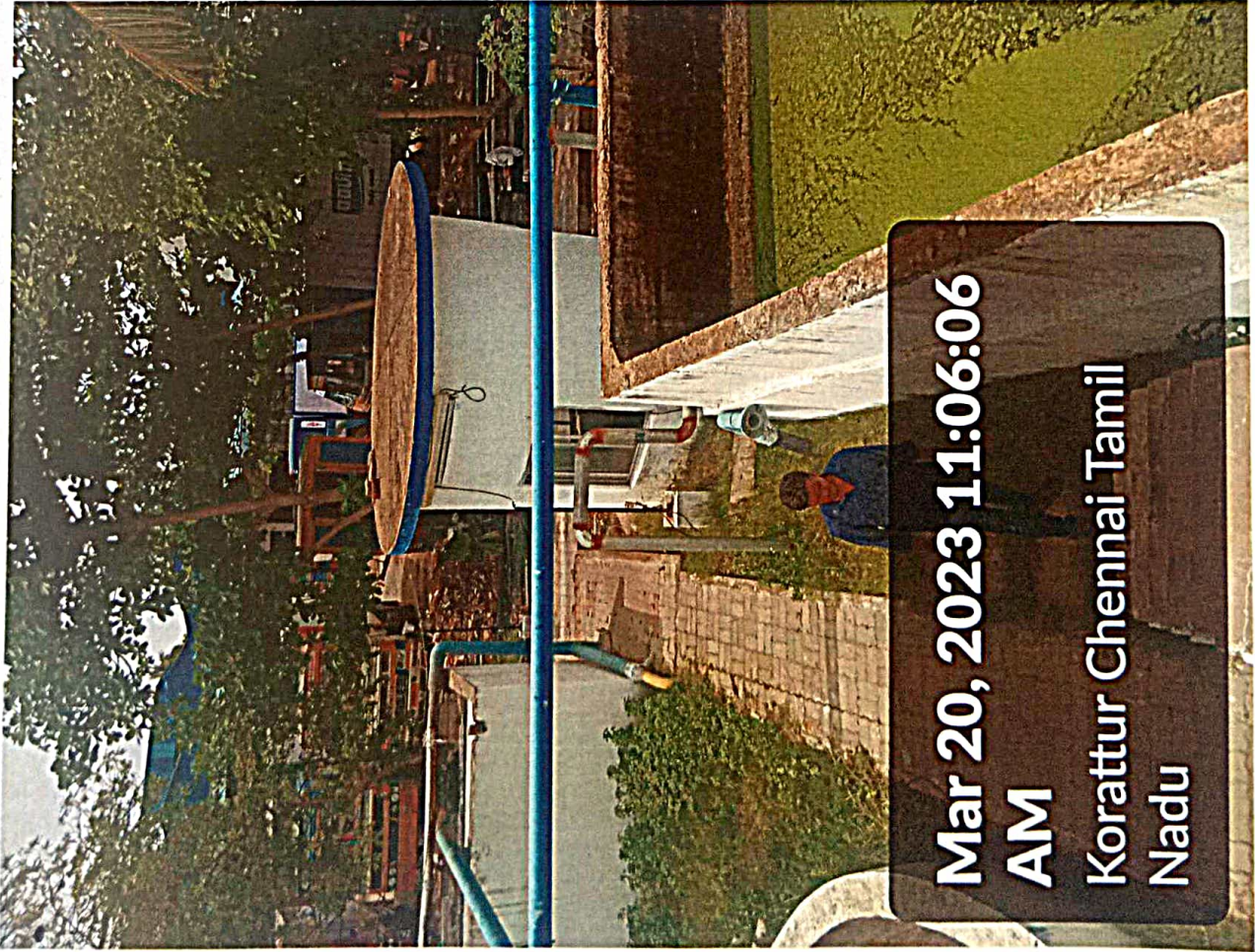


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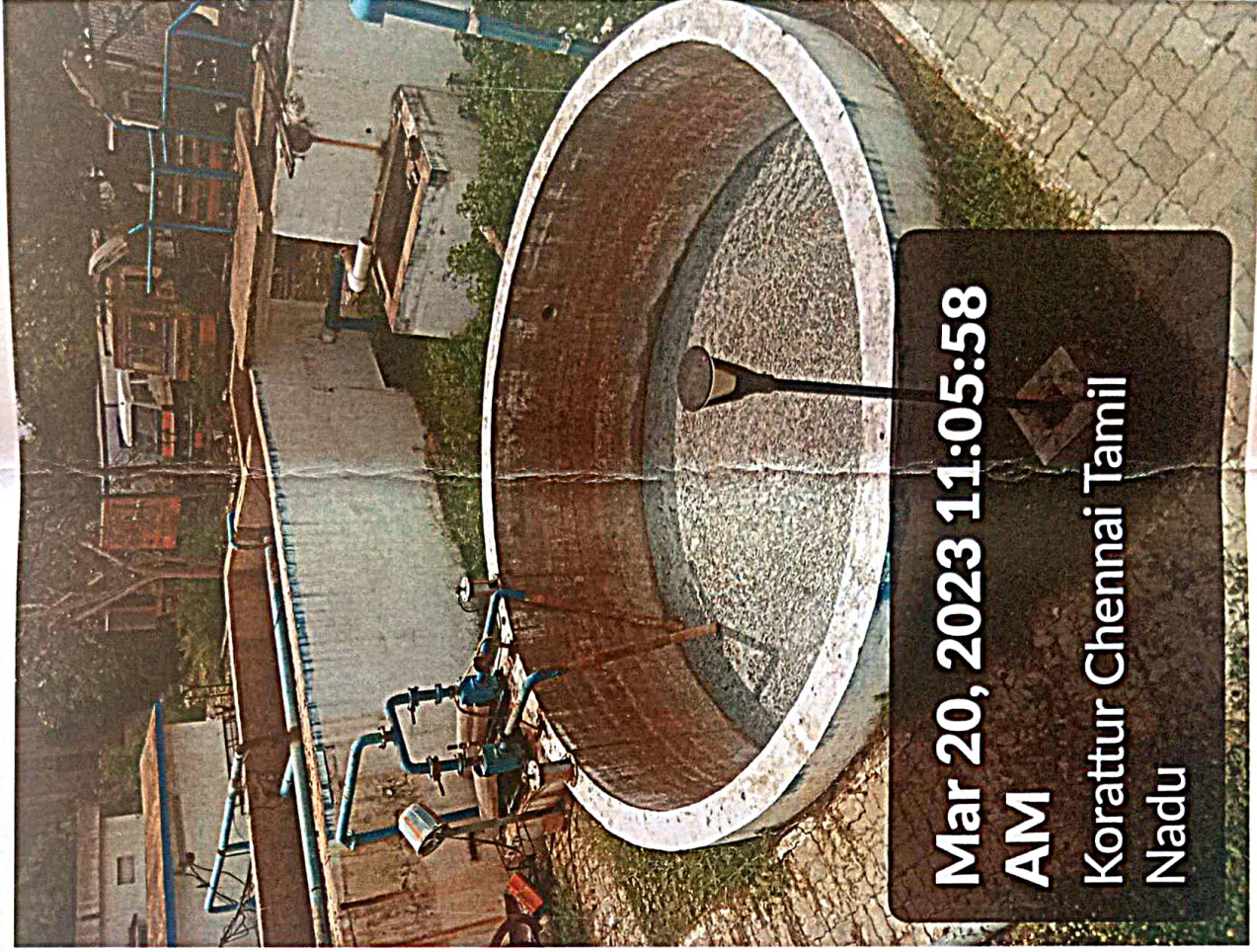
ETP - m/s. TCMPPF



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Korattur Chennai Tamil
Nadu



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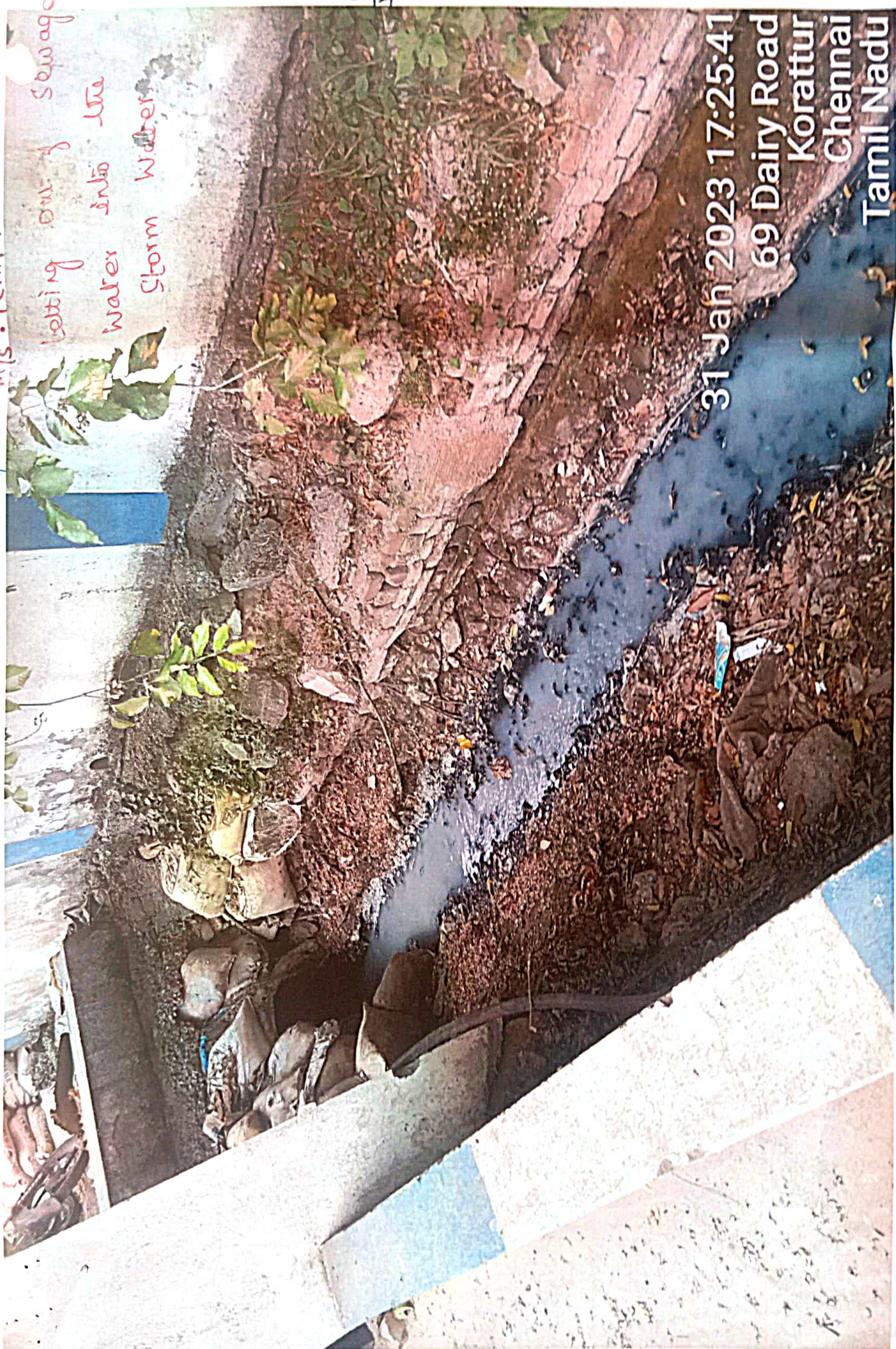
Korattur Chennai Tamil
Nadu

M/s. TEMPT

letting out of Sewage
water into the
Storm Water

- 14 -

31 Jan 2023 17:25:41
69 Dairy Road
Korattur
Chennai
Tamil Nadu



M/s. TEMPE

- 15 -

31 Jan 2023 17:24:37
69/69C Dairy Road
Ambattur
Chennai
Tamil Nadu

Letting Out of
Sewage water into the
Storm Water.



M/s. Universal Engineers Chennai (P) Ltd

உலக அளவில் புகழ்பெற்ற கட்டுமான நிறுவனம்
UNIVERSAL ENGINEERS CHENNAI PVT LTD
A. Noreya, 1st Floor, Indira Estate,
Ambalur, Chennai-600 044
Ph: 044-26252153
E-mail - admin@univ-engineers.in
GST No: 33A/BCU1168812Y

31 Jan 2023 17:14:20





TAMIL NADU SMALL INDUSTRIES DEVELOPMENT CORPORATION LIMITED
(A Government of Tamil Nadu undertaking)
Branch Office: Administrative Office Block, Indl Estate, Ambattur, Chennai- 58
Phone: 044 - 26253644, E-mail: bmamb.sidco@nic.in

R.BHARATHI, B.E. M.Tech.,
BRANCH MANAGER
Rc.No.085 /A6/2016

Date: 14.02.2023

//NOTICE//

To
The Joint Managing Director,
Tamil Nadu Co-operative Milk Producers Federation Ltd,
DP No.29&30,
SIDCO Industrial Estate,
Ambattur, Chennai - 98.

Sir,

Sub: SIDCO - Industrial Estate, Ambattur - DP No. 29 & 30 (NP) allotted to M/s. TCMPF - letting out of sewage / sullage water into storm water drain in Dairy Road - notice issued to set right violation - Reg.

We are to inform that the DP.No.29 & 30 (NP) measuring an extent of 47.25 acres in the Industrial Estate, Ambattur was originally allotted to you for setting up a factory for the manufacture of establishing a Dairy Unit vide SIDCO Allotment Order No.302702/SIC2/72 dated 07.03.1973. The plot was handed over on 12.07.1973.

Subsequently, the change in name of the firm has been approved as M/s Tamilnadu Co-operative Milk Producers Federation Ltd vide Head Office letter No.4373/R4/99 dated 17.05.2001 and the sale deed has not been executed so far. Whereas, during inspection on 31.01.2023 by the Branch Manager, Assistant Engineer, TANSIDCO and Assistant Engineer, Pollution Control Board it has been noticed that you were letting out sewage and sullage water into the storm water drain of the Dairy Road. Hence, you are requested to stop letting out of sullage water / sewage water into the storm water drain immediately and furnish the details of compliance to avoid further action this regard.

Yours faithfully,
For TANSIDCO Ltd.,

R. Bharathi
Branch Manager
SIDCO, Ambattur.

Encl: Photo copies.

Regd.Office: SIDCO Corporate Office Building,
Thiru Vi Ka Indl.Estate, Guindy, Chennai - 600 032.
CIN:U74999TN1970SGC005821
Phone:2250 1461 / 2250 1422 Fax: 2250 0792
E-Mail: ho.sidco@nic.in Website: www.sidco.tn.nic.in



- 18 -

TAMIL NADU SMALL INDUSTRIES DEVELOPMENT CORPORATION LIMITED
(A Government of Tamil Nadu undertaking)
Branch Office: Administrative Office Block, Indl.Estate, Ambattur, Chennai- 58
Phone: 044 - 26253644, E-mail: bmamb.sidco@nic.in

R.BHARATHI, B.E. M.Tech.,
BRANCH MANAGER
Rc.No.085 /A6/2016

Date: 20.03.2023

//NOTICE//

To
The Joint Managing Director,
Tamil Nadu Co-operative Milk Producers Federation Ltd,
DP No 29&30,
SIDCO Industrial Estate,
Ambattur, Chennai - 98.
Sir,

Sub: SIDCO - Industrial Estate, Ambattur - DP No. 29 & 30 (NP) allotted to M/s. TCMPF - letting out of sewage / sullage water into storm water drain in Dairy Road - notice issued to set right violation - Reg.
Ref: This office Notice No. 085/A6/2016 dated 14.02.2023

We are to inform that the DP.No.29 & 30 (NP) measuring an extent of 47.25 acres in the Industrial Estate, Ambattur was originally allotted to you for setting up a factory for the manufacture of establishing a Dairy Unit vide SIDCO Allotment Order No.302702/SIC2/72 dated 07.03.1973. The plot was handed over on 12.07.1973.

Subsequently, the change in name of the firm has been approved as M/s Tamilnadu Co-operative Milk Producers Federation Ltd vide Head Office letter No.4373/R4/99 dated 17.05.2001 and the sale deed has not been executed so far. Whereas, during inspection on 31.01.2023 by the Branch Manager, Assistant Engineer, TANSIDCO and Assistant Engineer, Pollution Control Board it has been noticed that you were letting out sewage and sullage water into the storm water drain of the Dairy Road. Hence, you were requested to stop letting out of sullage water / sewage water into the storm water drain immediately and furnish the details of compliance to avoid further action this regard which you have not done so far.

You are therefore directed to immediately stop letting out sewage and sullage water and revamp the ETP and bring all the treatment units into operation and shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the TamilNadu Pollution Control Board and furnish the compliance details to this office.

Yours faithfully,
For TANSIDCO Ltd.,

RKS
20/3/23
Branch Manager
TANSIDCO, Ambattur.

Encl: Photo copies.

Copy submitted to : The General Manager, TANSIDCO Corporate Office, Guindy, Chennai -32

Regd. Office: SIDCO Corporate Office Building,
Thiru Vi Ka Indl.Estate, Guindy, Chennai - 600 032. CIN:U74999TN1970SGC005821
Phone:2250 1461 / 2250 1422 Fax: 2250 0792
E-Mail: ho.sidco@nic.in Website: www.sidco.tn.nic.in

M/S TCMP&

- 19 -









-22-

Before The National Green Tribunal Southern Zone, Chennai

OA No. 125 of 2022 (SZ)

Against No. of 20 on the file of the

Korattur Lake Protecting People's Movement
Rep. by its Mr. S. Sekaram

Appellant
Petitioner

State of Tamilnadu, Versus
Rep. by its Secy. to Govt, and 10 others

Respondent's

- 7th Respondent

I Tmt R. Rekha General Manager, TANSIDCO, In the above Appeal/ Petition do hereby appoint and retain **Mr. G. VASUTHEVAN**

AND

Advocate of the High Court to appear to me / us in the above Appeal / Petition and to conduct and prosecute, or defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents of the receipt of any money that may be payable of me / us in the said Appeal / Petition and also in appeal under Section 15 of the Letter patent and in applications for Supreme Court of India. And in all applications for review of Judgement


I Certify that the contents of this Vakalat were read out and explained in

In my presence to the executant in who appeared perfectly to understand the same and made his / her / their Signature in my presence.



General Manager
Tamil Nadu Small Industries
Development Corporation Limited
Chennai - 600 032.

Executed before me this 16th day of April 2023

ATTESTED


(R. SATHISH)
Advocate,
MS. 7839/2022

ACCEPTED


7th
Counsel for Appellant / Petitioner / Respondent
G. VASUTHEVAN (MS. 1870/2007)
Advocate,
Standing Counsel, TANSIDCO
No. 17/1, Naidu Street, 1st Lane, Kottur, ch-85
Email: advgvt79@gmail.com